

S.No.	Name of the Party	Location	Annual Capacity (M.T.)
Industrial Licences			
1.	Tamil Nadu Newsprint and Papers	Tamil Nadu	50,000
2.	Century Pulp and Paper	Nainital (UP)	20,000
3.	Nepa Mills	Nepanagar (MP)	9,000 (Substantial expansion)
Letters of Intent			
4.	Tirupati Newsprint	Bilaspur (MP)	79,000
5.	Karnataka Newsprint Manufacturing Company Ltd.	Karnataka	30,000
6.	Shri M. P. Jatia	Goa	85,000
7.	State Industrial and Investment Corporation	Maharashtra	50,000
8.	Solar Paper Mills	Tamil Nadu	30,000
9.	Dr. D. K. Misra	Orissa	50,000
10.	Shri B. Hanumanta Rao	Andhra Pradesh	40,000
11.	M/s. Baroda Rayon Corporation Ltd.	Maharashtra	50,000
12.	Acme Paper Ltd.	Madhya Pradesh	60,000
13.	M/s. Cleetus Vincent	Andhra Pradesh	30,000

Supply of Kerosene to Traditional Fishermen for their Motorised Country-Crafts

1845. SHRI S. KRISHNA KUMAR : Will the Minister of PETROLEUM be pleased to state :

(a) the policy of Government for the supply of kerosene to the traditional fishermen who have motorised their country crafts with out-board engines; and

(b) whether Government will ensure supply of kerosene to them on priority basis ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Kerosene oil allocations to States are meant essentially for domestic lighting and cooking purposes. All the State have been advised that the use of kerosene for non-domestic purposes can be allowed only if use of no other substitute fuel is possible on technological grounds. The out-

board engines for fishing crafts are reportedly designed to run on petrol and the use of kerosene is likely to damage the engines in the long run. It is not considered desirable to use kerosene which has to be imported when petrol, which is indigenously available, can be used for these engines.

(b) Does not arise, in view of the reply given to (a) above.

Request to remove levy on newsprint

1846. SHRI AMARSINH RATHAWA:
SHRIMATI MADHURI SINGH:
SHRI V.S. KRISHNA IYER:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the Editors Guild of India urged Government to remove the levies on newsprint and to make cheaper and more abundant newsprint supplies available to all sections of the Press;

(b) if so, the present rate of levy charged on newsprint; and

(c) the reaction of Government to remove or reduce the levies on the newsprint to save the newspapers industry ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a). No representation has been received from the Editors Guild of India in this regard by the Ministry of Industry and Company Affairs,

(b) and (c). Central Excise duty is fully exempted in the case of all papers containing mechanical wood pulp amounting to not less than 50% of the fibre content intended for use in the printing of newspapers, text books or other books of general interest. Odd size newsprint and reject newsprint attract Central Excise duty of 5% *ad valorem*. The effective rate of Customs duty on imported newsprint used in printing of newspapers, books and periodicals is Rs. 550/- per tonne plus an Auxiliary duty of Rs. 275/- per tonne. However, in terms of the judgment of the Supreme Court dated 6th December, 1984, in the case of certain writ petitions filed against the levy of import duty on newsprint, Government is required to reconsider within six months from the date of the judgement the entire question of levy of import duty or auxiliary duty payable on newsprint used for printing newspapers, periodicals, etc. with effect from 1st March, 1981. In the meanwhile, the field formations have been instructed by the Ministry of Finance to collect duty at the rate of Rs. 550/- per metric tonne on imported newsprint.

12.00 hrs

[English]

PAPERS LAID ON THE TABLE

Notifications under National Corps Act and the Navy Act

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : ON BEHALF OF SHRI P.V. NARASIMHA RAO I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions under sub-section-(3) of section 13 of the National Corps Act, 1948:—

- (i) The National Cadet Corps (Second Amendment) Rules, 1985, published in Notification No. SRO 49 in Gazette of India dated the 23rd February, 1985.

- (ii) The National Cadet Corps (Third Amendment) Rules, 1985, published in Notification No. SRO 52 in Gazette of India dated the 9th March, 1985.

- (iii) The National Cadet Corps (Girls Division) Second Amendment Rules, 1985 published in Notification No. SRO 56 in Gazette of India dated the 16th March, 1985.

[Placed in library. See No. LT-631/85]

- (2) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. SRO 130 in Gazette of India dated the 16th June, 1984 under section 185 of the Navy Act, 1957.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library. See No. LT 632/85]

Detailed Demands for Grants of the Ministry of Education for 1985-86

THE MINISTER OF EDUCATION (SHRI K.C.PANT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education for 1985-86.

[Placed in library. See No. LT-633/85]

Review on and Annual Report of Hindustan Insecticides Limited, New Delhi for 1983-84 and Hindustan Organic Chemicals Ltd, for 1983-84

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): I beg to lay on the Table :